

Statement

Extracts from National Highways Fee (Determination of Rates and Collection) Rules, 2008:

Rule 4: Base rate of fee: (1) The rate of fee for use the section of the section of national highway, permanent bridge, bypass or tunnel constructed through public funded project or private investment project shall be identical.

(2) The rate of fee for use of a section of national highway of four or more lanes shall, for the base year 2007-08, be the product of the length of such section multiplied by the following rates, namely:

| Type of Vehicle | Base rate of fee per km (in Rupees) |
|--|--|
| Car, Jeep, Van or Light Motor Vehicle | 0.65 |
| Light Commercial Vehicle, Light Goods Vehicle or Mini Bus | 1.05 |
| Bus or Truck | 2.20 |
| Heavy Construction Machinery (HCM) or Earth Moving Equipment (EME) or Multi Axle Vehicle (MAV) (three to six axles) | 3.45 |
| Oversized Vehicles (seven or more axles) | 4.20 |

New NHs in North-Eastern States

2084.SHRI MATILAL SARKAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) how many new National Highways are coming up in the North-Eastern States during the year 2009-10 and the names thereof;

(b) the status of four-laning of NH-44 as decided about four year back;

(c) whether Government is aware that the NH-44 is rendering unworthy of use for lack of maintenance works; and

(d) the decision of Government to develop this life-line road to Tripura?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) The requirement of resources for development of existing National Highways in the Country is huge as compared to availability of resources. At present, emphasis is being given for development of roads already declared as National Highways instead of declaring more roads as National Highways. At present declaration of any new National Highway in the North-Eastern States is not envisaged.

(b) to (d) 582 Kms length of NH-44 in Meghalaya, Assam and in Tripura is entrusted to National Highways Authority of India. Out of this, 252 Km length in Meghalaya and Assam is to be upgraded

under NHDP Phase-III on BOT (Toll) Basis. 330 kms in Tripura is to be upgraded under SARDP-NE on Engineering Procurement Contract basis. Tripura Government has given its consent to the Ministry's proposal to 4-lane of NH-44 in stages as under:-

- i. Churaibari-Chakmaghat Section two lane first, followed by another two lane by the side of it.
- ii. Chakmaghat- Udaipur Section four lane in one stage.
- iii. Udaipur-Sabroom Section two lane first, followed by another two lane by the side of it. NH 44 is kept in traffic worthy condition within the availability of funds.

Constructing 20 Km. road per day

2085.SHRI DHARAM PAL SABHARWAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is considering a proposal to construct 20 km. road per day;
- (b) if so, the details thereof;
- (c) whether Built-Operate-Transfer (BoT) model have failed to generate interest in many sectors;
- (d) if so, whether Government is considering new proposal to replace BoT model; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) Yes, Sir. Concerted efforts are being made for finalizing the work plan for award of projects on the basis of viability and inter-se priority. It is planned to complete four-laning of about 3165 km of National Highways and award of projects for a length of 9800 km during 2009-2010.

(c) to (e) No, Sir. The projects which fail to attract bids under Build, Operate and Transfer (BOT) Toll are restructured to improve viability. Further alternate modes of implementation under BOT Annuity is also adopted.

Documents required for obtaining driving licence

2086.SHRIMATI JAYA BACHCHAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has issued a notification listing documents that are necessary for obtaining a driving licence;
- (b) if so, the details of documents required to be furnished for obtaining a driving licence;
- (c) whether the documents like voter ID cards have not been considered as sufficient ID proof;